

ITEM NO.30

REGISTRAR COURT. 1

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. AVANI PAL SINGH

Criminal Appeal No(s). 376/2022

RAN VIJAI SINGH

Appellant(s)

VERSUS

STATE OF U.P.

Respondent(s)

IA No. 85297/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA No. 85299/2021 - EXEMPTION FROM FILING O.T.)

Date : 20-07-2022 These matters were called on for hearing today.

For Appellant(s)

Mr. Anoop Prakash Awasthi, AOR

For Respondent(s)

Mr. Vishnu Shankar Jain, AOR

Ms. Marbiang Khongwir, Adv.

Ms. Nupur Shukla, Adv.

Mr. Anirudh Gulati, Adv.

Mr. Varinder Kumar Sharma, AOR

UPON hearing the counsel, the Court made the following
O R D E R

Ld. Advocate, Ms. Marbiang Khongwir, appearing on behalf
of Mr. Vishnu Shankar Jain, Advocate-on-record for respondent
No.1 submits that they have filed counter affidavit.

The office report indicates that respondent No.2 is duly
represented.

The original records from the High Court as well as Trial
Court have not been received and the date of issuance of

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requisition by the Registry for such record is also not mentioned in the office report. D.O. shall be issued to the Registrar General of the concerned High Court for ensuring that the original records of the High court as well as Trial Court are transmitted at the earliest, but not later than four weeks from receipt of the D.O.

List on 2.9.2022.

AVANI PAL SINGH
Registrar